

**0CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/176/2021**

This the 08th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Suraj Dev Singh Mankotia Aged 35 years, S/o Sh. Kamal Dev Singh R/o Bakhatpur, Tehsil Billawer, District Kathua

.....Applicant

(Advocate:- Mr. Pawan Dev Singh)

**Versus**

1. Union Territory of Jammu and Kashmir, through Commissioner/Secretary, General Administrative Department, UT of Jammu and Kashmir, Civil Secretariat, Jammu.
2. Department of School Education, UT of Jammu and Kashmir, through its Commissioner/Secretary, Civil Secretariat, Jammu/Srinagar-180001.
3. Department of Finance, UT of Jammu and Kashmir through its Commissioner/Secretary, Civil Secretariat Jammu-180001.
4. Director School Education Jammu-180001.

.....Respondents

(Advocate: Mr. Rajesh Thappa, 1d. Deputy Advocate General)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

The applicant Suraj Dev Singh Mankotia is aggrieved by the inaction of the respondents in not granting post facto approval for having completed post graduation in Environmental Science in regular session 2014-16 from HNB Garhwal Central University, Srinagar, Uttarakhand.

2. Learned counsel for the applicant submits that the applicant had preferred various representations before the respondents for redressal of his grievance, however, no

decision has been taken on the same. He further states that the applicant would be satisfied, in case a direction is issued to the respondents to consider and decide the representation preferred by the applicant by passing a reasoned and speaking order within a stipulated time frame.



3. We have heard Mr. Pawan Dev Singh, learned counsel for the applicant and Mr. Rajesh Thappa, 1d D.A.G and perused the records.

4. Looking to the limited prayer made by the applicant, the O.A. is disposed of with direction to the respondents to consider the representation preferred by the applicant and pass a reasoned and speaking order on the same and communicate the decision so taken to the applicant in writing within a period of two months from the date of receipt of certified copy of this order. The respondents are also directed to treat this O.A. as part of the representation while taking a decision.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**